IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-585/CB/ND/2017

In the matter of:

Bermaco Energy Systems Ltd.

Vs.

Grand Luxe Hotels Limited

....PETITIONER

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Ramji Srinivasan, Advocate

Mr. Naveen Hegde, Advocate Mr. Bishwajit Dubey, Advocate

Ms. Srideepa Bhattacharyya, Advocate

Respondent/Corporate Debtor:

ORDER

On a reference from the Hon'ble President, NCLT under sub-section (5) of Section 419, due to the difference of opinion expressed by the Hon'ble Members, NCLT, Chennai Bench with each other, this matter has been listed before this Tribunal.

Let notice to parties as well as their Counsels to appear in this matter before the NCLT, New Delhi, Bench-III be issued by the Registry in relation to the next date of hearing which is fixed on 22.2.2018.

Post the matter on 22.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit